

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram**

1. Dr. Pramod Deo, Chairperson
2. Shri R. Krishnamoorthy, Member
3. Shri S. Jayaraman, Member

**Petition No. 24/2004**

**In the matter of**

Direction under Regulation 11 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2004.

**And in the matter of**

Reliance Energy Trading Ltd., Mumbai

**ORDER**

Reliance Energy Trading Ltd. (hereinafter "RETL") was granted licence for inter-State trading in electricity as Category "A" licensee on 30.6.2004, which was upgraded to Category "F" under the Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of Trading Licence and other related matters) Regulations, 2004 (hereinafter "the trading regulations").

2. In terms of Regulation 11 of the trading regulations the licensee for inter-State trading in electricity is required to furnish such information from time to time as the Central Commission may require to monitor the licensees' performance and to ensure compliance of the terms and conditions of the licence and any other legislative or regulatory requirement.

3. In exercise of the power conferred by Regulation 11 *ibid*, the Commission hereby directs RETL to submit, latest by 10.3.2009, the Special Balance Sheet as at 31.12.2008.

sd/-  
**(S. JAYARAMAN)**  
**MEMBER**

sd/-  
**(R. KRISHNAMOORTHY)**  
**MEMBER**

sd/-  
**(Dr. PRAMOD DEO)**  
**CHAIRPERSON**

**New Delhi, dated the 13<sup>th</sup> February 2009**